

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT– I) CHENNAI**  
ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **25.07.2024** THROUGH **PHYSICAL HEARING**

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**PRESENT:** HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : IJM Concrete Products Pvt Ltd  
Vs  
P Dot G Constructions Pvt Ltd

**MAIN PETITION NUMBER** : CP/193/IB/2018

**(IA/MA) APPLICATION NUMBERS**

IA(IBC)/845(CHE)2024 IN MA/554/2019; IA(IBC)/853(CHE)2024  
IA/901/CHE/2024 IN MA/554/2019; IA/907/CHE/2024 IN MA/554/2019  
IA/925/CHE/2024 IN MA/554/2019

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**ORDER**

**IA(IBC)/845(CHE)2024 IN MA/554/2019**

Present: Mr. Ravi Rajagopalan, Ld. Counsel for  
Applicant / Successful Resolution Applicant.

Heard.

It is stated that out of 10 Respondents, 1 Respondent (Anton Richard – R2) has sought for cancellation of the allotment which is being done; 3 Respondents namely R5 Sundarabuddhan – R10 Thanigai Velan, R8-Kavitha K have paid in full; other Respondents did not respond.

Ld. Counsel requests for paper publication in Hindu (English) and Dinathanthi (Tamil) may be pleased to ordered.

Recording the submissions, we allow the request and direct the Applicant to effect service on the remaining Respondents through paper publication in the newspapers in Hindu (English) and Dinathanthi (Tamil).

**IA(IBC)/853(CHE)2024**

Present: Mr. Ravi Rajagopalan, Ld. Counsel for  
Applicant / Successful Resolution Applicant.  
Mr. Bharghava, Ld. Counsel for R3.  
Ms. Yajura Devi, Ld. Counsel for R22, R24 and R28.

Ld. Counsel for R3 submits that the claim submitted by R3 with the RP was admitted during the CIRP period. Supporting documents were also given.

Let R3 sit with the Successful Resolution Applicant for reconciliation.

Ld. Counsel Ms. Yajura Devi submits that R22 and R24 have made full payment, however, R28 has to make payment of Rs.1.4 lakhs. Ld. Counsel submits Respondents are willing to settle and make payment.

Let the Respondents sit with the Successful Resolution Applicant for reconciliation.

Ld. Counsel for the Successful Resolution Applicant submits that R29 has taken the full refund and therefore the allotment in favour of R29 needs be cancelled. He submits that a separate IA will be filed to this effect.

He further submits that R9 has died and their LRs are opting to take refund.

He submits that R21 has an unfiled claim, which cannot be accepted now.

He has submitted a Memo stating that out of 41 Respondents, 14 Respondents have paid the arrears due in full. Six Respondents have sought time to make payment and 18 Respondents have not responded yet.

Ld. Counsel requests for paper publication in the newspapers in Hindu (English) and Dinathanthi (Tamil).

Taking the Memo on record, paper publication be effected in respect of 18 Respondents as mentioned at Serial No. 4 of the Memo along with R21.

**IA/901/CHE/2024 IN MA/554/2019**

Present: Mr. Ravi Rajagopalan, Ld. Counsel for  
Applicant / Successful Resolution Applicant.

Ld. Counsel has filed a Memo stating that the Respondents have not paid the amounts due to them under the approved Resolution Plan, thus violated the terms of the plan.

Ld. Counsel requests for paper publication in the newspapers in Hindu (English) and Dinathanthi (Tamil).

**IA/907/CHE/2024 IN MA/554/2019**

Present: Mr. Ravi Rajagopalan, Ld. Counsel for  
Applicant / Successful Resolution Applicant.  
Mr. Michael Raj, R11 in person.

R11 submits that he is in possession of the flat.

Certain payments are to be made but owing to dispute with the land owner, he did not pay the amount, however, if the dispute is resolved he will make the payment provided the Successful Resolution Applicant complete the amenities.

Ld. Counsel for the Applicant seeks time to take instructions from the Successful Resolution Applicant to respond to the above submission.

Ms. Bharathi, Ld. Counsel for R2 and R3 submits that R2 and R3 are already in possession of the flat prior to CIRP, they have made the full payment. However, they are willing to pay the balance amount provided the amenities are completed.

R2 and R3 are directed to contact the Successful Resolution Applicant to resolve their issues.

There are 12 Respondents in this Application.

Three Respondents have sought time to make the balance payments as they have made the part payment. Three Respondents have made the full payments. Only six Respondents defaulted in payments.

Today, none is present for R1 and R12 though on the last date the Counsel for them had appeared. Ld. Counsel requests for Paper publication in respect of the Respondents who are not represented.

We direct the Applicant to effect paper publication in the newspapers in Hindu (English) and Dinathanthi (Tamil).

**IA/925/CHE/2024 IN MA/554/2019**

Present: Mr. Ravi Rajagopalan, Ld. Counsel for  
Applicant / Successful Resolution Applicant.

Heard.

A Memo has been filed by the Counsel for the Successful Resolution Applicant stating that out of 11 Respondents, two Respondents have made part payment and sought time to make balance payment. Nine Respondents have not responded.

Ld. Counsel requests for paper publication in the newspapers in Hindu (English) and Dinathanthi (Tamil).

We direct the Applicant to effect paper publication in the newspapers in Hindu (English) and Dinathanthi (Tamil).

List all the Applications for appearance / hearing on **13.09.2024 at 2.30 PM (Physical Hearing)**.

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**[VENKATARAMAN SUBRAMANIAM]**  
**MEMBER (TECHNICAL)**

MS

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**[SANJIV JAIN]**  
**MEMBER (JUDICIAL)**